

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 97/MP/2019 with I.A.No. 32/2019**

Subject : Petition under Section 79 (1) of the Electricity Act, 2003 and Section 14 & 15 of Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010, challenging the illegal and arbitrary rejection of the Petitioner by Respondents, seeking change of name and/or re-accreditation.

Date of Hearing : 16.4.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member

Petitioner : Magadh Sugar & Energy Limited

Respondents : Power System Operation Corporation Limited & Ors.

Parties present : Shri Pankaj Bhagat, Advocate, MSEL  
Shri Shishir Aggarwal, MSEL

**Record of Proceeding**

Learned counsel for the Petitioner, Magadh Sugar and Energy Limited, submitted that the present Petition has been filed *inter alia* seeking direction to the Respondents to consider the application of the Petitioner and to change the name of the Petitioner in its record and in the accreditation certificate and registration certificate from the date when the scheme of amalgamation became effective, i.e 23.3.2017.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately. The Respondents were directed to file their replies by 30.4.2019 with an advance copy to the Petitioner who may file its rejoinder, if any, by 13.5.2019. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

4. Learned counsel for the Petitioner submitted that the Petitioner has filed IA No. 32/2019 for seeking direction to the Respondents to verify and undertake requisite activities to enable the Petitioner to punch its online application and file physical application and deposit requisite fees for issuance of REC's till final disposal of the Petition. Considering the submission of the learned counsel, the Commission directed the Respondents to consider the above request of the Petitioner subject to the outcome of the decision in the Petition. Accordingly, the Commission disposed of the IA No. 32/2019.

5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**